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In pursuance of the above statement, the Committee shall also have right to do the needful as per the order dated 2<sup>nd</sup> February, 2016 in respect of all properties wherein respondent No.3 has a right, even if such properties are situated outside India.

In view of the above, I.A stands disposed of.

WP(C)No. 500/2015

List the matter on the notified date.

(Anita Malhotra)  
Court Master

(Sneh Bala Mehra)  
Assistant Registrar